

various Departments of the Government of India concerned with the acquisition of land, for eliciting their considered views on the various aspects. Replies from most of the States/Union Territories are still awaited, in spite of reminders. Action to have the Act of 1894 modified will be taken as soon as the views of all the State Governments have been received and examined by the Government of India.

Report of Committee on Medical Facilities to Coal Mines

*1442. SHRI N. E. HORO: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government have received the report of the Expert Committee which was appointed to give suggestions in regard to the medical facilities to be provided to the coal miners;

(b) if so, the main recommendations made in the report; and

(c) Government's reaction thereto?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) No Expert Committee was appointed by Government to give suggestions in regard to the medical facilities to be provided to the coal miners.

(b) and (c). Do not arise.

Aerial Survey for Underground Water

*1444. SHRI RANABAHADUR SINGH: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have any plan to carry out an aerial survey of underground water in regions where subterranean water is difficult to get for agricultural purposes; and

(b) if so, the regions where such survey has been carried out?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) No, Sir. At present there is no plan to carry out any aerial survey for locating groundwater. It, however, is proposed to introduce photo-interpretation

technique in hydrogeological investigations for locating groundwater by making use of aerial photographs already available with the Survey of India.

(b) Does not arise.

Nationalisation of Sugar Industry

*1445. SHRI S. M. BANERJEE: Will the Minister of AGRICULTURE be pleased to state:

(a) whether 12 Sugar Mills have been taken over by the U. P. Government;

(b) whether it is a fact that these 12 Mills are not in proper working conditions; and

(c) if so, the reason for taking over these Mills?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI SHER SINGH): (a) The Government of Uttar Pradesh have promulgated an Ordinance on the 2nd July 1971 for acquisition of 12 Sugar Undertakings and for their vesting in the Uttar Pradesh State Sugar Corporation. Nine of these undertakings have gone to the High Court in writ and seven of these have been granted stay orders.

(b) These mills are not in a good condition or have suffered from neglect and mismanagement.

(c) The State Government felt that the only remedy for these mills was to acquire them and improve their management or rehabilitate and modernise them as necessary.

Rice for Bangla Desh Refugees from F.A.O.

*1448. SHRI C. JANARDHANAN:
SHRI S. M. KRISHNA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Minister of State for Agriculture recently visited Rome to request the U. N. Food and Agriculture Organisation to provide rice for the Bangla Desh refugees in India;

(b) if so, the nature and extent of assistance asked for in this respect; and

(c) the response of Food and Agriculture Organisation to the request?